

**Madras City Municipal (Amendment) Act, 1922**

**07 of 1922**

**[16 May 1922]**

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PREAMBLE

An Act to amend the Madras City Municipal Act, 1919.

Whereas it is expedient further to amend the Madras City Municipal Act, 1919(Madras Act IV of 1919); It is hereby enacted as follows :--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 7th February 1922, page 4.

**1. Section 1 :-**

(1) This Act may be called the Madras City Municipal (Amendment) Act, 1922.

(2) Section 4 shall be deemed to have been in force from the 1st October 1919.

(3) In this Act the expression " Principal Act " means the Madras City Municipal Act, 1919.

**2. [Omitted] :-**

**1**[\* \* \* \* \* ]

1. Sections 2 and 3 were repealed by the Madras Repealing Act, 1936 (Madras Act VI of 1937).

**3. [Omitted] :-**

**1[ \* \* \* \* \* ]**

1. Sections 2 and 3 were repealed by the Madras Repealing Act, 1936 (Madras Act VI of 1937).

**4. Amendment of rule 5 (b) in Part I of Schedule V :-**

(Not printed as the amendments have been carried out in the Principal Act)